

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 610  
IB-1013/ND/2020**

**IN THE MATTER OF:  
Finsbury Global FZE**

**...PETITIONER**

**Vs.**

**M/s. Uttam Sucrotech International Pvt. Ltd.**

**...RESPONDENT**

**Section  
U/s 9 of IB Code, 2016**

**Order delivered on 28.09.2022  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

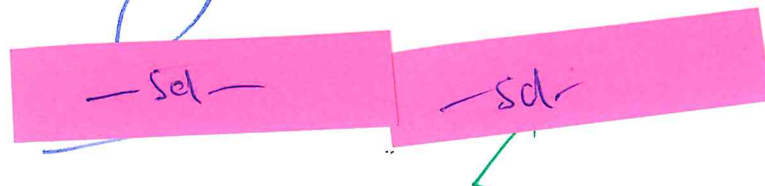
**For the Petitioner/Operational Creditor :Ms. Neha Sharma, Adv. in I.A No. 4081 of 2022**

**For the Respondent/Corporate Debtor :Mr. Pragyan Pradip Sharma Adv., Mr. Anoop George Adv., Mr. Kartikay Dutta Adv. in I.A No. 4081 of 2022**

**ORDER**

**IA/4081/2022**


Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is facing technical problem to address the Tribunal from his end. It is not clear to us whether the Corporate Debtor has filed any reply to the interim application or not and no reply for the interim application for revival of the matter is available on the e-portal of the Tribunal. Ld. Counsel for the Operational Creditor has also confirmed that no copy of the reply has been received at their end. Therefore, Ld. Counsel for the Corporate Debtor is




(Annu)

directed to take immediately steps for filing the reply of the interim application.

Post this matter after two weeks. List the matter on **18.10.2022**.

  
-sd-

**(Rahul Bhatnagar)**  
**Member (T)**

  
-sd-

**(P.S.N Prasad)**  
**Member (J)**